

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TRIVENIMUDRAI PROJECT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trivenimudrai Project Limited
2.	Date of incorporation of corporate debtor	15/09/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106MH2010PLC327565
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - 405, Floor – 4, Plot – 212, East Wing, Tulsiani Chambers, Free Press Journal Marg, Nariman Point, Mumbai – 400021, Maharashtra, India Principal Office:- SR. No. 97/3, Fl. No. B-06, Ambegaon Vally Haveli, Pune Ambegaon BK (Part) (N.V), Pune, Maharashtra, India, 411046
6.	Insolvency commencement date in respect of corporate debtor	13/01/2026 (Order received on 19/01/2026)
7.	Estimated date of closure of insolvency resolution process	12/07/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: - Mr. Mahesh Kumar Gupta Reg No: - IBBI/IPA-001/IP-P00478/2017-2018/10866
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg Address: - C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Off Western Express Highway, Goregaon (East), Maharashtra - 400063 Email ID: - camkg59@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C / O AEMG & Associates Chartered Accountants, 213, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Off Western Express Highway, Goregaon (East), Maharashtra - 400063 Email ID: - irp.triveni@gmail.com - camkg59@gmail.com
11.	Last date for submission of claims	02/02/2026 (14 days from the date of receipt of the Order by IRP)

Core sector growth rises to 3.7% in Dec

After contracting for two months, electricity sector grows by 5.3%

UPWARD MOVE

Index of eight core industries



FE BUREAU New Delhi, January 20

THE INFRASTRUCTURE SECTOR expanded by 3.7% year-on-year in December, largely driven by the growth in the electricity sector. The sector grew by 5.3% during the month after recording back-to-back contraction in October and November.

Overall, five of the eight components of the Index of Eight Core Industries (ICI) recorded positive growth in December. The core sectors had grown just 2.1% in November.

The output of electricity, coal, cement, steel and fertilisers marked expansion in December, while refinery products, natural gas and crude oil contracted. In December 2024, ICI had expanded 5.1%.

Within the sectors, cement grew 13.5%, followed by steel (6.9%), electricity (5.3%), fertilisers (4.1%) and coal (3.6%). The sectors that contracted were crude oil (-5.6%), natural gas (-4.4%), and refinery products (-1%).

Refinery products, electricity, steel and coal have maximum weight in the index. While refinery products contracted, electricity, coal and steel recorded positive growth in November.

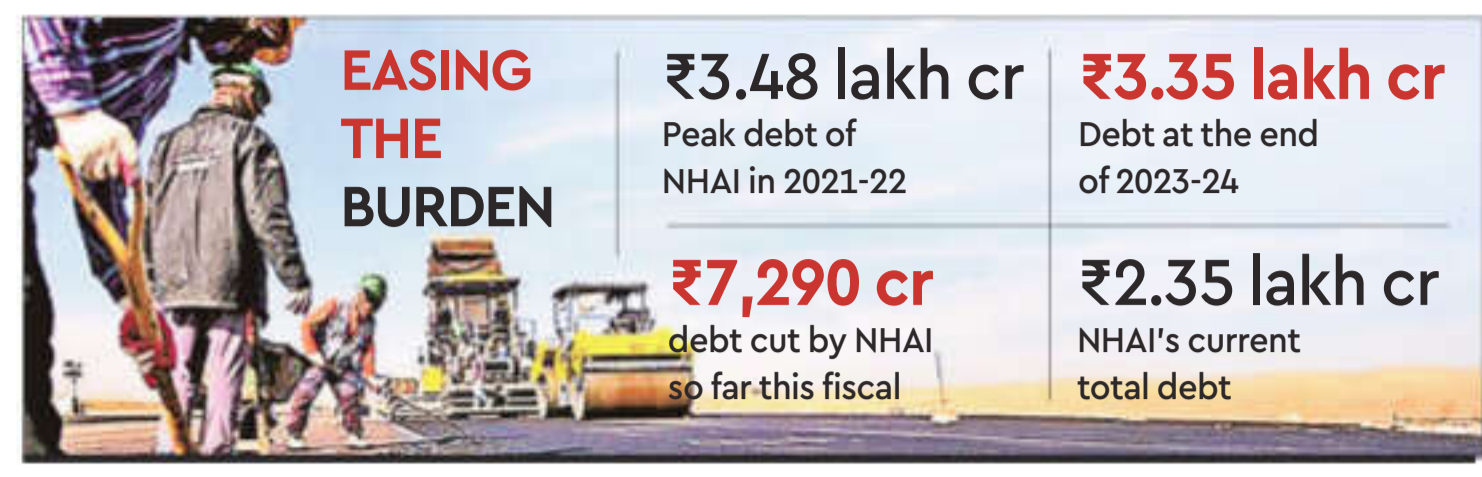
According to economists, the December uptick was not broad-based as five of the

NHAI looks to prepay ₹35,000-cr debt this fiscal

FE BUREAU New Delhi, January 20

THE NATIONAL HIGHWAYS Authority of India (NHAI) is planning to retire more than ₹35,000-crore debt before maturity in the current financial year, a plan which will bring down its outstanding liabilities below ₹2 lakh crore.

The debt reduction through prepayment is continuation of the policy which started in the previous financial year, when a staggering ₹86,000 crore was



repaid. So far in this financial year, the highway builder has reduced its debt by ₹7,290 crore through redemption of the

bonds on maturity. This has brought down the total debt to ₹2.35 lakh crore. Last year's repayment included ₹50,000

crore from the National Small Savings Fund. "In line with government policy, NHAI has not borrowed

since 2023 and debt outstanding has reduced drastically. Since then, the debt liability was reduced by around 32%," an official said.

At its peak in FY22, NHAI's total outstanding debt had ballooned to ₹3.48 lakh crore before the government put an end to fresh borrowings. By the end of FY24, total debt fell to ₹3,35,173 crore. The last tranche of loans of ₹700 crore via bonds was raised by the highway builder in FY23.

tions with banks, NHAI was able to reduce its interest burden by refixing interest rates lower by about 80 bps during the last two years, which resulted in savings above ₹3,500 crore," the official added.

As borrowings were not allowed, the government picked up the costs of highway development while creating alternative revenue streams in the form of asset monetisation. Proceeds of highway monetisation via InVTs are exclusively used for debt repayment.

Sugar output rises 22% to 15.9 MT

FE BUREAU New Delhi, January 20

THE COUNTRY'S SUGAR production has crossed 15.9 million tonne (MT) so far in the current season 2025-26 (October-September), an increase of 22% on-year, industry body ISMA said on Tuesday.

The surge was mainly due to higher cane supplies and better yields.

A total of 518 mills are currently crushing sugarcane, compared with 500 during the corresponding period of the previous season, data from the Indian Sugar & Bio-Energy

Manufacturers Association (ISMA) showed.

Sugar output in Maharashtra rose by 51% to 6.45 MT till January 15, 2026, compared with the same period in the previous season.

Output in Uttar Pradesh and Karnataka grew by 8% and 13% to 4.6 MT and 3.1 MT, respectively.

Sugar production is expected to rise by 16% to 34.35 MT in the 2025-26 season, compared with the previous season due to adequate monsoon rains and higher area, as per the first advance estimate.

Jute Commissioner tightens raw jute stock limits

FE BUREAU New Delhi, January 20

THE JUTE COMMISSIONER has reduced the permissible stock-holding limits for raw jute by traders and mills with immediate effect, amid a surge in prices to around ₹13,000 per quintal,

officials said.

The move partially modified an earlier order issued in December 2025 and was aimed at curbing hoarding and stabilising the raw jute market, they said. PTI

FORM A PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For The Attention Of The Creditors Of Trivenimudrai Project Limited

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Trivenimudrai Project Limited
2. Date of incorporation of corporate debtor	15.09.2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
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6. Insolvency commencement date in respect of corporate debtor	13.01.2026 (Order received on 19.01.2026)
7. Estimated date of closure of insolvency resolution process	12.07.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Mahesh Kumar Gupta, Reg No.: IBBI/IPA-001/IP-P00478/2017-2018/10866
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg Address:- C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Off Western Express Highway, Goregaon (East), Maharashtra - 400063, Email ID:- camkg59@gmail.com
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11. Last date for submission of claims	02.02.2026 (14 days from the date of receipt of the Order by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from the website of IBBI - http://www.ibbi.gov.in/downloadform.html/ (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Trivenimudrai Project Limited on 13th January, 2026 (Order received on 19th January, 2026). The creditors of Trivenimudrai Project Limited, are hereby called upon to submit their claims with proof on or before 02nd February, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: 21st January, 2026

Place: Mumbai Mahesh Kumar Gupta
Interim Resolution Professional of Trivenimudrai Project Limited
IP Registration No: IBBI/IPA-001/IP-P00478/2017-2018/10866 (AFA valid up to 31.12.2026)

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 31ST DECEMBER 2025 (₹ in Crores)

Sr. No.	Particulars	Standalone			Consolidated						
		Quarter ended		Year ended	Quarter ended		Year ended				
		31/12/2025	31/12/2024	31/03/2025	31/12/2025	31/12/2024	31/03/2025				
1	Total income from operations	3,919.71	4,391.03	12,096.50	13,031.61	17,394.94	3,919.71	4,389.35	12,094.66	13,029.93	17,393.26
2	Net Profit for the period (before Tax and Exceptional items)	357.98	300.24	1,175.78	1,158.76	1,546.60	357.98	298.56	1,173.94	1,157.08	1,544.92
3	Net Profit for the period before Tax (after Exceptional items)	357.98	300.24	1,175.78	1,158.76	1,546.60	357.98	298.56	1,173.94	1,157.08	1,544.92
4	Net Profit for the period after Tax (after Exceptional items)	265.58	221.62	873.36	858.33	1,145.51	266.84	220.99	874.29	860.44	1,148.32
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	267.91	222.33	877.68	862.37	1,154.02	269.13	221.67	878.57	864.41	1,156.78
6	Equity Share Capital (Face value of ₹ 2/- each)	137.68	137.68	137.68	137.68	137.68	137.68	137.68	137.68	137.68	137.68
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet)					8,315.97					8,351.96
8	Earnings Per Share in ₹ (Face Value of ₹ 2/- each) (not annualised for quarter/ nine months)										
	Basic (₹)	3.86	3.22	12.69	12.47	16.64	3.88	3.21	12.70	12.50	16.68
	Diluted (₹)	3.86	3.22	12.69	12.47	16.64	3.88	3.21	12.70	12.50	16.68

Note:

- The financial statements have been prepared in accordance with the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 and read together with the Companies (Indian Accounting Standards - Ind AS) Rules issued thereafter and other accounting principles generally accepted in India. These financial results are presented in accordance with the requirements of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time along with other relevant rules issued thereunder.
- The above is an extract of the detailed format of quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 (as amended). The full format of the quarterly Financial Results is available on the Stock Exchange websites. (www.nseindia.com and www.bseindia.com) and also on Company's website www.gujaratgas.com. The same can be accessed by scanning the QR Code.
- The above financial results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on 20th January, 2026 at Gandhinagar, Gujarat.
- Previous period figures have been reclassified / regrouped wherever considered necessary to conform to the current period figures.

Place: Gandhinagar
Date: 20th January, 2026

For and on behalf of Board of Directors
Gujarat Gas Limited
Avantika Singh, IAS
Managing Director

GUJARAT GAS LIMITED
Regd. Office: Gujarat Gas CNG Station, Sector-5/C, Gandhinagar-382006,
District: Gandhinagar, Gujarat. Tel: +91-79-26737400 Fax: +91-79-26466249 Website: www.gujaratgas.com
Email: investors@gujaratgas.com | CIN: L40200GJ2012SGC069118

गरिबांना उपाशी मारण्याची पंतप्रधान मोदींची इच्छा

मनरेगावरून राहुल गांधींचा सरकारवर तीव्र हल्ला

► रायबरेली, वृत्तसंस्था. लोकसभेतील विरोधी पक्षनेते राहुल गांधी यांनी पंतप्रधान नरेंद्र मोदींवर सत्तेचे केंद्रीकरण आणि गरिबांच्या कल्याणासाठी असलेल्या योजना कमकुवत करण्याचा आरोप केला आहे. सरकारचे हे पाऊल लोकशाहीच्या मुळावर हल्ला आहे. मोदी सत्ता हस्तगत करून गरिबांना उपाशी ठेवू इच्छितात. सरकार भांडवलदारांना फायदा मिळवून देण्यासाठी मनरेगा दुर्बल करत आहे. सरकारने मनरेगाचे नाव बदलून त्याचा अपमान केला आहे आणि त्याहूनही महत्त्वाचे म्हणजे त्यांनी उपेक्षित लोकांना दिलेले संरक्षण काढून घेतले आहे. **आम्ही कामगारांच्या पाठीशी :** काँग्रेस पक्ष मनरेगा वाचवण्यासाठी देशभर आंदोलन करत आहे. आम्ही कामगारांच्या पाठीशी उभे आहोत आणि त्यांच्या हक्कांचे रक्षण करण्यासाठी वचनबद्ध आहोत. पंतप्रधान मोदी देशाची संपत्ती



फिरोज गांधी यांचे झयव्हिंग लायसन्स भेट

राहुल गांधी यांना उत्तर प्रदेशतील रायबरेली येथे एका व्यक्तीने त्यांचे आजोबा फिरोज गांधी यांचे झयव्हिंग लायसन्स भेट दिले. त्यांच्या संसदीय मतदारसंघाच्या भेटीच्या दुसऱ्या दिवशी, काँग्रेस नेते राहुल गांधी यांना विकास सिंह नावाच्या व्यक्तीने फिरोज गांधी यांचे झयव्हिंग लायसन्स भेट दिले. विकास यांनी परवाना जपून ठेवला होता. रायबरेली प्रीमियर लीगच्या आयोजन समितीचे सदस्य असलेले सिंग यांनी स्पष्ट केले की त्यांच्या सासऱ्यांना काही वर्षांपूर्वी एका कार्यक्रमादरम्यान अनपेक्षितपणे हे लायसन्स मिळाले होते. तेव्हापासून त्यांनी तो सुरक्षित ठेवला होता.

उद्योगपती गौतम अदानी आणि मुकेश अंबानी यांच्या हातात केंद्रित करू इच्छितात असा आरोप गांधी यांनी केला. काँग्रेसचे माजी अध्यक्ष म्हणाले की, एकीकडे आपण जनतेचे रक्षण करत असताना, दुसरीकडे पंतप्रधान नरेंद्र मोदी देशाची सर्व संपत्ती काही निवडक व्यक्तींना देत आहेत. **व्यवस्था दासळतेय, पण जबाबदारी नाही** दरम्यान, राहुल गांधी यांनी ग्रेटर नोएडा येथील पाष्याने भरलेल्या खड्यात बुडून झालेल्या एका अभियंत्याच्या मृत्यूचा संदर्भ देत शहरी भागातील व्यवस्था दासळण्याचे मुख्य कारण जबाबदारीचा अभाव असल्याचा आरोप केला. राहुल गांधींनी की, एकीकडे आपण जनतेचे रक्षण करत असताना, दुसरीकडे पंतप्रधान नरेंद्र मोदी देशाची सर्व संपत्ती काही निवडक व्यक्तींना देत आहेत. **व्यवस्था दासळतेय, पण जबाबदारी नाही** दरम्यान, राहुल गांधी यांनी ग्रेटर नोएडा येथील पाष्याने भरलेल्या खड्यात बुडून झालेल्या एका

संसद, विधिमंडळ कामकाज १०० दिवस तरी चालावे

मायावतींनी कमी कालावधीवर चिंता व्यक्त केली

लखनौ, नवराष्ट्र न्युज नेटवर्क. देशाच्या संसद आणि राज्य विधिमंडळांमधील अधिवेशनाचा कालावधी कमी करण्याबद्दल बहुजन समाज पक्षाच्या अध्यक्षा मायावती यांनी मंगळवारी चिंता व्यक्त केली. सरकार आणि विरोधकांनी यावर गांभीर्याने विचार करावा, संसद आणि विधिमंडळाचे कामकाज शांततेत आणि स्थापित नियमांनुसार, वर्षातून किमान १०० दिवसांच्या कॅलेंडरनुसार चालणे अत्यंत महत्त्वाचे आहे, असेही त्यांनी म्हटले आहे. त्यांच्या अधिकृत एक्स अकाउंटवरील एका पोस्टमध्ये, बसपा प्रमुख मायावती म्हणाल्या की, देशाच्या संसद आणि राज्य विधिमंडळांमधील अधिवेशनांचा कमी होणारा कालावधी, वारंवार होणारे गोंधळ आणि तहकूब, हा अनेकदा गंभीर चिंतेचा विषय राहिला आहे, ज्यामुळे त्यांची सार्वजनिक उपयुक्तता कमी होत आहे.

खासगी मद्रशाळांच्या विरोधात नाही : मायावती म्हणाल्या की, सरकारी मान्यता नसणे हे मद्रशाळा बंद करण्याचे कारण नाही हा अलाहाबाद उच्च न्यायालयाचा लखनौ खंडपीठाचा निर्णय अत्यंत महत्त्वाचा आहे. या आधारावर, २४ तासांच्या आत शास्त्रीय येशील मद्रशाळांवरील सील काढून टाकण्याचा आदेश देखील स्वागतार्ह आहे. माजी मुख्यमंत्री म्हणाल्या की, कोणत्याही परिस्थितीत, कदाचित येथील कोणतेही सरकारी धोरणात्मक आधारावर खासगी मद्रशाळांच्या विरोधात नाही, तर कदाचित जिल्हा पातळीवरील अधिकाऱ्यांच्या मनमानीमुळे अशा अग्रिय घटनांच्या बातम्या येत राहतात, ज्याची सरकारने योग्य दखल घेतली पाहिजे.

शैक्षणिक संस्था • आरक्षण देखरेख : जबाबदारी नियामकाला द्या कलम १५(५) पूर्णतः अंमलात आणावे

► दिल्ली, नवराष्ट्र न्युज नेटवर्क. उच्च शैक्षणिक संस्थांमध्ये वंचित घटकांसाठी आरक्षणाची तरतूद करणाऱ्या कलम १५(५) चा अंमलबजावणीवर देखरेख करण्यासाठी नियामक नेमण्यात यावे, असे काँग्रेसने संसदीय समितीच्या अहवालाचा हवाला देत म्हटले आहे. पक्षाचे सरचिटणीस जयप्रकाश शर्मा यांनीही या कलमाची पूर्णपणे अंमलबजावणी करावी असे सांगितले. कलम १५(५) खासगी आणि सरकारी अनुदानित शैक्षणिक संस्थांमध्ये इतर मागासवर्गीय, अनुसूचित जाती आणि अनुसूचित जमातींसाठी आरक्षणाची तरतूद करणे, रमेश यांनी एक्सवर पोस्ट केले, विभासित भारत शिक्षा प्रतिष्ठान विधेयक, २०२५, देशात उच्च शिक्षणासाठी एकच नियामक स्थापन करण्याचा प्रस्ताव ठेवते. हे विधेयक १५ डिसेंबर २०२५ रोजी लोकसभेत सादर करण्यात आले आणि दुसऱ्याच दिवशी संयुक्त संसदीय समितीकडे पाठविण्यात आले. अशा नियामकाला

कलम १५(५) काय सांगतो? आयआयटी, आयआयएम, केंद्रीय विद्यापीठ आणि एनआयटीसह केंद्र सरकारकडून अनुदानित उच्च शिक्षण संस्थांमध्ये इतर मागासवर्गीय (ओबीसी) विद्यार्थ्यांसाठी २७ टक्के आरक्षण दिले. तेव्हापासून लाखो ओबीसी विद्यार्थ्यांना या आरक्षणाचा फायदा झाला आहे, ज्यामुळे कोट्यवधी लोकांना आर्थिक आणि सामाजिक गरिबीतून मिळाली आहे. कलम १५(५) सरकारला खासगी उच्च शिक्षण संस्थांमध्ये अनुसूचित जाती, अनुसूचित जमाती आणि ओबीसी समुदायातील विद्यार्थ्यांसाठी आरक्षण अनिवार्य करण्याची परवानगी देते. तथापि, नंतर याला सर्वोच्च न्यायालयाने आव्हान देण्यात आले. काँग्रेस नेते म्हणाले, ६ मे २०१४ रोजी, प्रमती एड्युकेशनल अँड कन्व्हल ट्रस्ट विरुद्ध युनिव्हर्स ऑफ इंडिया या प्रकरणाने, सर्वोच्च न्यायालयाने कलम १५(५) ची वैधता स्पष्टपणे कायम ठेवली आणि स्पष्ट केले की अनुसूचित जाती, अनुसूचित जमाती आणि इतर मागासवर्गीय विद्यार्थ्यांसाठी खासगी उच्च शिक्षण संस्थांमध्येही आरक्षण लागू परवानगी आहे. तथापि, सध्या, कलम १५(५) लागू करण्यासाठी संसदेने कोणताही कायदा मंजूर केलेला नाही.

संविधानाच्या कलम १५(५) च्या अंमलबजावणीवर देखरेख करण्याचे काम सोपवले पाहिजे, जे अगदी वीस वर्षांपूर्वी लागू झाले होते. कलम १५(५) डॉ. मनमोहन सिंग यांच्या सरकारने ९३ व्या घटनादुरुस्तीद्वारे जोडला होता.

दिशाभूल केली म्हणायची हिंमत कशी झाली?

► दिल्ली, वृत्तसंस्था. दिल्ली उच्च न्यायालयात बिहारचे माजी मुख्यमंत्री, माजी रेल्वेमंत्री आणि आरजेडी अध्यक्ष लालू प्रसाद यादव यांनी कथित नोकरीसाठी जमीन घोटाळा प्रकरण रद्द करण्याची मागणी करणाऱ्या याचिकेवर

राज्य सौबीआयचे प्रतिनिधित्व करत होते. तथापि, कोर्टमधमधील परिस्थितीमुळे दोघामध्ये जोरदार वाचावाची झाली. कपिल सिब्बल यांनी युक्तिवाद केला की खटला चालवण्यासाठी पूर्व परवानगी आवश्यक आहे, जी मिळाली नव्हती. त्यांनी सांगितले की सौबीआयने यापूर्वी या प्रकरणात क्लोजर रिपोर्ट दाखल केला होता.

न्यायालयात तणाव वाढला : राज्याच्या आरोपावर कपिल सिब्बल संतापले आणि म्हणाले, मी न्यायालयाची दिशाभूल केली असे म्हणण्याची तुमची हिंमत कशी झाली? मी कधीही कोणत्याही न्यायालयाची दिशाभूल केली नाही. तुम्ही अतिरिक्त सॉलिसिटर जनरल असाल, पण तुम्ही न्यायाधीश नाही. उत्तरात एएसजी राजू म्हणाले, हो, तुम्ही न्यायालयाची दिशाभूल केली. हा माझा युक्तिवाद आहे आणि तुम्ही मला कसे दिशाभूल केले हे मी स्पष्ट करेन आणि तुम्ही मला तसे करू देत नाही.

न्यायाधीशानी हस्तक्षेप केला : वरेंद्रदरम्यान, कपिल सिब्बल यांनी राजू यांच्या व्यावसायिक सचीवटीवरील प्रश्नविषय उपस्थित केले, ज्यामुळे परिस्थिती आणखी बिघडली. तथापि, राजूने तुलनेने शांत स्वरात सांगितले की ते सिब्बल यांचा आदर करतात, परंतु कायदेशीर भूमिका स्पष्ट करणे आवश्यक आहे.

Short News

पंजाबची गुंडाविरुद्ध राज्यव्यापी मोहीम

चंडीगड. इजविरुद्धच्या मोहिमेपासून प्रेरणा घेऊन, पंजाब सरकारने मंगळवारी गुंडाविरुद्ध राज्यव्यापी मोहीम सुरू केली. शत्रुसत्त्व पुरवठा साखळी, रस्त्य, सुरक्षित आश्रयस्थान आणि सोंपण नेटवर्कसह संपदित गुन्हेगारीची संपूर्ण परिस्थिती उध्वस्त करणे हे उद्दिष्ट आहे. येथे ऑपरेशन प्रहार अंतर्गत राज्यभर छापे टाकले जात आहेत आणि १०,००० पोलिस कर्मचारी या मोहिमेत सहभागी आहेत. इजविरुद्ध युद्ध मोहिमेअंतर्गत आतापर्यंत ३१,५३७ एफआयआर नोंदवण्यात आले आहेत आणि ४५,२५१ आरोपींना अटक करण्यात आली आहे.

काँग्रेस आमदारांचा आपवर हल्लाबोल

चंडीगड. पंजाब केसरी गुणविरुद्ध पंजाब सरकारने केलेल्या कारवाईमुळे प्रेस स्वातंत्र्यावर गंभीर प्रश्न उपस्थित झाले आहेत. काँग्रेस आमदार बलविंदर सिंग धालीवाल यांनी टि्वट केले की जेव्हा सरकार मथळ्यांना शास्त्रात तेव्हा ते फिटिंग प्रेसवर हल्ला करतात. त्यांनी या प्रकरणात सर्वोच्च न्यायालयाची महत्त्वाची भूमिका अधोरेखित केली आणि म्हटले की पंजाब केसरीचे रक्षण करण्यासाठी न्यायालयाला हस्तक्षेप करावा लागला. त्यांनी असेही म्हटले की प्रेस स्वातंत्र्य राजकीय धोक्यापासून वाचू शकत नाही.

भाजपा आमदारावर दगडांनी हल्ला

धर. मध्य प्रदेशातील धार जिल्हातील धरपूर विधानसभा मतदारसंघाचे प्रतिनिधित्व करणारे भाजपा आमदार काळू सिंह ठाकूर यांच्यावर त्यांच्या गावातील काही लोकांनी दगडांनी हल्ला केला.

पंजाब काँग्रेसमध्ये उडाला गोंधळ

३५ नेत्यांचे पत्र; हायकमांडला मागितली भेटण्यासाठी वेळ

चंडीगड, वृत्तसंस्था. पंजाब काँग्रेसमध्ये सुरू असलेल्या अंतर्गत कलहाच्या पार्श्वभूमीवर, सुमारे ३५ पक्ष नेत्यांनी केंद्रीय नेतृत्वाला भेटण्यासाठी वेळ देण्याची मागणी करणारे पत्र लिहिले आहे. हे सर्व नेते माजी मुख्यमंत्री चरणजीत सिंह चन्नी यांच्या गटाशी संबंधित असल्याचे सांगितले जाते. नेत्यांचे म्हणणे आहे की ते पक्षाच्या सधस्थिती आणि राज्यातील वास्तवाची सर्वोच्च नेतृत्वाला माहिती देऊ इच्छितात.

राज्यपाल भाषण न करताच निघून गेले

तामिळनाडूत राष्ट्रगीत न गायल्याने नाराजी



► चेन्नई, नवराष्ट्र न्युज नेटवर्क. राज्यपाल आर. एन. रवी आणि मुख्यमंत्री एम. के. स्टॅलिन यांच्या सरकारमधील वाद शिगेला पोहोचला आहे. अधिवेशनादरम्यान राष्ट्रगीताचा अवमान झाल्याचा आरोप करत राज्यपाल सभागृहातून निघून गेले. तामिळ गीतासोबतच राष्ट्रगीतही वाजवले गेले पाहिजे. या मागणीवरून विधानसभा अध्यक्ष अप्पावू आणि राज्यपाल यांच्यात शाब्दिक चकमक उडाली. अध्यक्षांनी ही मागणी मान्य करण्यास नकार दिल्यानंतर, राज्यपालांनी सभागृहातून काढला पाय घेतला.

अ.क्र.	टप्पा	कालावधी	अ.क्र.	टप्पा	कालावधी
१	निविदा विक्री सुरू	२३/०१/२०२६ सकाळी १०:३० वाजता	२	निविदा विक्री बंद	३०/०१/२०२६ दुपारी ३:०० वाजता
३	तांत्रिक बोली उघडण्याचा दिनांक	०२/०२/२०२६ दुपारी ३:०५ नंतर	४	आर्थिक बोली उघडण्याचा दिनांक	०३/०२/२०२६ सकाळी १०:३० नंतर

उपकेंद्र	फिडर	दिनांक	वेळ	प्रभावित क्षेत्र	कामाचा तपशील
२२ केव्ही बाजीप्रमू स्विसिग स्टेशन	२२ केव्ही शास्त्रीनगर फिडर	२१.०१.२०२६	सकाळी ११.०० ते दुपारी १४.००	जुनी डॉबिवली शाखा, देवी चौक, सखाराम नगर, जुनी डॉबिवली, वाशी बस स्टॉप, गिरीजा माता देवी मंदीर रोड, सिध्दाथ नगर झोपडपट्टी, दिनदियाल रोड, टेलकोसवाडी, राम मंदीर रोड.	अतिमहत्वाचे दुरुस्ती काम करण्यासाठी

जाहीर सूचना

डॉबिवली विभागातील वीज ग्राहकांना कळविण्यात येते की बुधवार दि. २१.०१.२०२६ रोजी खालील वीज वाहिनीचा वीज पुरवठा महत्त्वाच्या दुरुस्तीचे काम व देखभालीसाठी खाली दर्शविलेल्या वेळेत बंद राहील. तरी संबंधित वीज ग्राहकांनी कृपया सहकार्य करावे ही विनंती.

कार्यकारी अभियंता, डॉबिवली (ना) विभाग म.रा.वि.ज.वितरण क.मर्यादित

धोरणात्मक भाषणात राज्यपालांची छेडछाड

विजयन संतप्त; केरळ विधानसभेत आरोप-प्रत्यारोप

► तिरुवनंतपुरम, वृत्तसंस्था. मंगळवारी केरळ विधानसभेत एक अभूतपूर्व परिस्थिती निर्माण झाली जेव्हा राज्यपाल राजेंद्र विश्वनाथ आलेकर यांनी सभागृहात आपले भाषण संपवल्यानंतर लगेचच मुख्यमंत्री पिनारायी विजयन यांनी राज्य मंत्रिमंडळाने मंजूर केलेले धोरणात्मक भाषण पूर्णपणे वाचले नसल्याचा आरोप केला. विजयन म्हणाले की वेगळलेल्या भागांमध्ये भाषणासहित केंद्र सरकारच्या वित्तीय धोरणावर टीका करणारे विभाग आणि राजभवनात प्रलंबित असलेल्या विधेयकांचे संदर्भ समाविष्ट आहेत. राज्यपालांनी दस्तऐवजाच्या परिच्छेद २२ ची सुरुवात आणि परिच्छेद

१५ चा शेवट वाचला नाही. शिवाय, १५७ पानांच्या धोरणात्मक भाषणाच्या परिच्छेद १६ मध्ये राज्यपालांनी एक ओळ जोडली.

भाषण वाद निराधार : केरळ लोकभवन

राज्य विधानसभेत राज्यपाल राजेंद्र विश्वनाथ आलेकर यांच्या धोरणात्मक भाषणावरील वाद अनावश्यक आणि निराधार होता, असे केरळ लोकभवनतर्फे सांगण्यात आले. सरकारने असे उत्तर दिले होते की राज्यपालांना योग्य वाटेल त्या कोणत्याही सूधारणांसह भाषण तयार केले जाऊ शकते आणि वाचले जाऊ शकते. तसेच सुचवलेल्या बदलांसह भाषण पुन्हा सादर केले जाऊ शकते असे सांगित केले होते.

१५ चा शेवट वाचला नाही. शिवाय, १५७ पानांच्या धोरणात्मक भाषणाच्या परिच्छेद १६ मध्ये राज्यपालांनी एक ओळ जोडली.

एएसजी राजू यांच्यावर चिडले कपिल सिब्बल

► दिल्ली, वृत्तसंस्था. दिल्ली उच्च न्यायालयात बिहारचे माजी मुख्यमंत्री, माजी रेल्वेमंत्री आणि आरजेडी अध्यक्ष लालू प्रसाद यादव यांनी कथित नोकरीसाठी जमीन घोटाळा प्रकरण रद्द करण्याची मागणी करणाऱ्या याचिकेवर

राज्य सौबीआयचे प्रतिनिधित्व करत होते. तथापि, कोर्टमधमधील परिस्थितीमुळे दोघामध्ये जोरदार वाचावाची झाली. कपिल सिब्बल यांनी युक्तिवाद केला की खटला चालवण्यासाठी पूर्व परवानगी आवश्यक आहे, जी मिळाली नव्हती. त्यांनी सांगितले की सौबीआयने यापूर्वी या प्रकरणात क्लोजर रिपोर्ट दाखल केला होता.

मुंबई झोपडपट्टी सुधार मंडळ

महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ

ई-निविदा सूचना क्र. २५४/२०२५-२६

कार्यकारी अभियंता (पश्चिम) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) खोली क्र. ५३७, चौथा मजला, गृहनिर्माण भवन, चांदे (पूर्व), मुंबई - ४०० ०५१ (दुरध्वनी क्र. ०२२ ६६४०५४३२) हे महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणकडे/सार्वजनिक बांधकाम विभाग, महाराष्ट्र शासन/सिपीडब्ल्यूडी/एमईएस/मुंबई महानगरपालिका/सिडको/रेल्वे/बीपीटी/एमआयडीसी/एम.जे.पी. यांचेकडे नोंदणीकृत ठेकेदाराकडून एकूण/१० कामांकरीता बी-१ (Percentage Rate) नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेतस्थळावर <http://mahatenders.gov.in> उपलब्ध असतील. सदर निविदेचे वेळापत्रक खालीलप्रमाणे आहे.

अ.क्र.	टप्पा	कालावधी	अ.क्र.	टप्पा	कालावधी
१	निविदा विक्री सुरू	२३/०१/२०२६ सकाळी १०:३० वाजता	२	निविदा विक्री बंद	३०/०१/२०२६ दुपारी ३:०० वाजता
३	तांत्रिक बोली उघडण्याचा दिनांक	०२/०२/२०२६ दुपारी ३:०५ नंतर	४	आर्थिक बोली उघडण्याचा दिनांक	०३/०२/२०२६ सकाळी १०:३० नंतर

सक्षम प्राधिकारी यांनी एक किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.

टिप : १. विस्तृत ई-निविदा सूचना उपरोक्त संकेतस्थळावर उपलब्ध असेल. टिप : २. निविदा सुचनेबाबत शुध्दपत्रक/बदल असल्यास फक्त संकेतस्थळावर प्रकाशित केले जातील.

सहो- कार्यकारी अभियंता (प), मुं. झो. सु. मंडळ, मुंबई

CPRO/A/12

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जाहीर सूचना

डॉबिवली विभागातील वीज ग्राहकांना कळविण्यात येते की बुधवार दि. २१.०१.२०२६ रोजी खालील वीज वाहिनीचा वीज पुरवठा महत्त्वाच्या दुरुस्तीचे काम व देखभालीसाठी खाली दर्शविलेल्या वेळेत बंद राहील. तरी संबंधित वीज ग्राहकांनी कृपया सहकार्य करावे ही विनंती.

कार्यकारी अभियंता, डॉबिवली (ना) विभाग म.रा.वि.ज.वितरण क.मर्यादित

उत्तर मध्य रेल्वे

निविदा सूचना क्र. : ईएल-सी-बी-आर/हायजे-०७-२५-२६ दिनांकित : १७.०१.२०२६

ई-निविदा सूचना

भारताच्या राष्ट्रपतींच्या वतीने आणि त्यांच्या वतीने काम करणारे उच्च मूल्य विद्युत अभियंता/जीएफए/एन.सी. रेल्वे / प्रयागराज खालील कामासाठी विहित अर्जांमध्ये ई-निविदा १३/०२/२०२६ रोजी १५:०० वा. पर्यंत मागवित आहेत. निविदा तपशिल खालील प्रमाणे आहे:

निविदा उघडण्याचा दिनांक	निविदा सूचना क्र. : ईएल-सी-बी-आर/हायजे-०७-२५-२६
१३.०२.२०२६	१३.०२.२०२६

कामाचे नाव: उरा सोईईसीसीआर/हायजे हांच्या अधिकारक्षेत्राच्या अंतर्गत उत्तर मध्य रेल्वेच्या बांदा स्थानक आणि ओआरएच रेलगाड सुवेदासंयंत्रच्या कामासाठी सिस्टीम, सोलर सिस्टीम, मध्यवर्ती एसी वे ऑगमेंटेशन.

कामाचे जाहिरात मूल्य (रु. मध्ये): ₹. ६,००,०००.००/-

बोली सुरक्षा (रु. मध्ये): ₹. ४,५०,०००.००/- **पूर्वता कालावधी:** १२ महिने

टीप:- १. उपरोक्त ई-निविदांची संपूर्ण माहिती, निविदा दस्तऐवजसह, निविदा उघडण्याच्या अंतिम तारखेपर्यंत १५:०० वाजेपर्यंत www.ireps.gov.in व वेबसाइटवर उपलब्ध आहे. २. उपरोक्त निविदांच्या विरोधात ई-निविदाव्यतिरिक्त इतर कोणत्याही स्वरूपातील निविदा स्वीकारण्या जाणार नाहीत. यासाठी, विक्रेत्यांनी डिजिटल स्वाक्षरी प्रमाणपत्रसह IREPS वेबसाइटवर स्वतःची नोंदणी करणे आवश्यक आहे. ३. कोणताही अडचण आल्यास, IREPS च्या वेबसाइटवर उपलब्ध असलेल्या हेल्पडेस्कशी संपर्क साधावा याचाय. **13526 (D)**

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एसी लोकल सेवांची १०१ वरून १२१ पर्यंत वाढ

१२ नवीन एसी लोकल २६.०१.२०२६ पासून सुरू होणार

पासून	पर्यंत	प्रस्थान	आगमन	प्रकार
गोरेवा	चव्हेट	०५:१४	०६:११	धीमी
बोरीवली	चव्हेट	०७:२४	०८:२०	जलद
विरार	चव्हेट	१०:०८	११:२७	जलद
भाईंदर	चव्हेट	१२:४४	१३:४८	धीमी
विरार	चव्हेट	१५:४४	१७:०९	धीमी
गोरेवा	चव्हेट	१९:०६	२०:०१	धीमी

पासून	पर्यंत	प्रस्थान	आगमन	प्रकार
चव्हेट	बोरीवली	०६:१४	०७:११	धीमी
चव्हेट	विरार	०८:२७	०९:११	जलद
चव्हेट	भाईंदर	११:३०	१२:३५	जलद
चव्हेट	विरार	१३:५२	१५:३६	धीमी
चव्हेट	गोरेवा	१७:५७	१८:५१	धीमी
चव्हेट	गोरेवा	२०:०७	२१:०२	धीमी

डाऊन दिशेने

पासून	पर्यंत	प्रस्थान	आगमन	प्रकार
चव्हेट	बोरीवली	०६:१४	०७:११	धीमी
चव्हेट	विरार	०८:२७	०९:११	जलद
चव्हेट	भाईंदर	११:३०	१२:३५	जलद
चव्हेट	विरार	१३:५२	१५:३६	धीमी
चव्हेट	गोरेवा	१७:५७	१८:५१	धीमी
चव्हेट	गोरेवा	२०:०७	२१:०२	धीमी

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भाजपा अध्यक्षांची आधी घोषणा, नंतर निवडणूक पण मतदानही झाले नाही : पवन खेडा

दिल्ली, नवराष्ट्र न्युज नेटवर्क. : नितिन नबीन यांना भारतीय जनता पक्षाचे नवे अध्यक्ष घोषित केल्यानंतर, काँग्रेसने सत्ताधारी पक्षावर टीका केली आहे. अध्यक्षांची घोषणा आधी झाली आणि नंतर निवडणूक झाली, पण तसेही झालेले नाही असे काँग्रेस पक्षाचे माध्यम विभाग प्रमुख पवन खेडा यांनी उपहासात्मकपणे म्हटले आहे. मुख्य निवडणूक आयुक्त ज्ञानेश कुमार आता राजीनामा देऊ इच्छितात कारण त्यांची भाजप अध्यक्षांच्या निवडणुकीत कोणतीही भूमिका नव्हती आणि त्यांना निवडणुकीवर प्रभाव पाडण्याची संश्रीही मिळाली आहे.

मुख्य निवडणूक आयुक्त वरिष्ठ अधिकारी टीकाकार : मंगळवारी जेपी न्यू यांच्या जागी नितिन नबीन यांना औपचारिकपणे भाजपचे राष्ट्रीय अध्यक्ष म्हणून घोषित करण्यात आले. याबद्दल विचारले असता, खेडा प्रकरांना

म्हणाले, निवडणूक कुठे झाली आहे? त्याला निवडणूक का म्हणायची? तुम्ही आधी अध्यक्षांची घोषणा केली आणि नंतर निवडणूक होईल असे सांगितले, पण ते घडले नाही. मुख्य निवडणूक आयुक्त ज्ञानेश कुमार गुप्ता यांना निषेध म्हणून राजीनामा द्यायचा आहे कारण त्यांची कोणतीही भूमिका नाही, ते कोणत्याही गोष्टीवर प्रभाव टाकू शकत नव्हते किंवा हेरफेर करू शकले नाही. पंतप्रधान नरेंद्र मोदींवर टीका करतात त्यांनी म्हटले की

FORM A PUBLIC ANOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For The Attention Of The Creditors Of Trivenimudra Project Limited

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Trivenimudra Project Limited
2. Date of incorporation of corporate debtor	15.09.2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106MH2010PLC327565
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - 405, Floor 4, Plot 212, East Wing, Tulsiani Chambers, Free Press Journal Marg, Nariman Point, Mumbai - 400021, Maharashtra, India. Principal Office: - SR. No. 97/3, Fl. No. B-06, Ambeogon Vally Haveli, Pune Ambeogon BK (Part) (N.V), Pune, Maharashtra, India - 411046.
6. Insolvency commencement date in respect of corporate debtor	13.01.2026 (Order received on 19.01.2026)
7. Estimated date of closure of insolvency resolution process	12.07.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Mahesh Kumar Gupta. Reg. No.: IBI/PA-001/IP-P00478/2017-2018/10866
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Off Western Express Highway, Goregaon (East), Maharashtra - 400063. Email ID: camk59@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: C / O AEMG & Associates Chartered Accountants, 213, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Off Western Express Highway, Goregaon (East), Maharashtra - 400063. Email ID: - ip.triveni@gmail.com, - camk59@gmail.com
11. Last date for submission of claims	02.02.2026 (14 days from the date of receipt of the Order by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from the website of IBI, - http://www.ibi.gov.in/downloadform.html/ (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of Trivenimudra Project Limited on 13th January, 2026 (Order received on 19th January, 2026). The creditors of Trivenimudra Project Limited, are hereby called upon to submit their claims with proof on or before 02nd February, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Date: 21st January, 2026 Sd/- Place: Mumbai Mahesh Kumar Gupta Interim Resolution Professional of Trivenimudra Project Limited IP Registration No: IBI/PA-001/IP-P00478/2017-2018/10866 (AFA valid up to 31.12.2026)

यूनियन बैंक Union Bank of India

Markal Branch - 914011, Balaji Palace, Near Water Tank, Lonikand Alandi Road, Markal, Tal: Khed, Dist. Pune, Pin - 412105

PUBLIC NOTICE FOR SALE OF HYPOTHECATED VEHICLES AS SECURITY TO BANK UNDER HYPOTHICATION DEED

A sale by public auction of the vehicles under hypothecation to Union Bank of India, which is described in the schedule hereto, will be held in realization of dues and further interest, charges and costs etc. of defaulting borrowers/guarantors. Interested persons may inspect the vehicles with prior appointment of concerned Branch Manager. The Auction is being held "AS IS WHERE IS" and "AS IS WHAT IS" Basis and will not be sold below the reserve price fixed by the Bank. Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular by the Bank, the under mentioned vehicle hypothecated to Union Bank of India taken possession, will be sold under Auction as per the terms and condition mentioned below for recovery of dues and further interest, charges and costs etc. The concerned authority reserves the right to accept or reject all or any of the offers without assigning any reasons therefor.

SCHEDULE - (Description of Vehicle)

Sl. No.	Name of the Borrower & Description of the Vehicle (make, model, year and Registration No.)	Date, Time & place of Auction	Reserve Price & EMD	Name of the Branch & details of payment of EMD
1.	Mr. Sagar Pandurang Lokhande (Borrower) MH 14 FM 9997 Engine No.: XXXXXX36006 Chassis No.: XXXXXXXXXX532 Color: WHITE Make: 2016 Model: HYUNDAI CRETA 1.4 CRDI S PLUS	Auction date & Place: 28.01.2026 at 2.00 PM, at GOLEGAON, TAL KHED, DIST PUNE - 412105.	Reserve Price: Rs. 3,58,000.00 Earnest Money Deposit (EMD)- 10% of reserve price	MARKAL Branch: 14012. Mobile No. 9611856114/ Account No: 14021980050000 IFSC Code: UBIN014011 MARKAL Branch payable at PUNE

Terms & Condition of Auction: 1) The vehicles are being sold on "AS IS WHERE IS" WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities. 2) Particulars of the vehicles (viz. extent & measurements specified in the Auction Sale Notice has been stated to the best of information of the Bank and Bank shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ. 3) Auction/Sale Notice issued by the Bank is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or representation on the part of the Bank. Interested bidders are advised to verify the details of vehicles with the bank and to conduct own independent enquiries (due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids). 4) For participating in auction, intending bidders have to deposit a refundable EMD of 10% of reserve price by way of DD/Pay Order on 28.01.2026 by 2.00 PM favouring Union Bank of India, for branches mentioned above for Sr. No. 1, 2, 3 & 4 towards interest free earnest money deposit. Intending bidders shall submit their offer in sealed envelope with superscriptions "Quotation for purchase of vehicle number _____ and same should reach the concerned authority before 2.00 PM on 28.01.2026". The sealed quotation will be opened at 2.00 PM on 28.01.2026 and intending bidders who have submitted their offer may choose to remain present at the time. 5) Bids once made shall not be cancelled or withdrawn. The successful bidder shall deposit balance 90% of bid amount within 10 days from the date of sale/auction or any such time as may be extended by the bank, failing which, EMD will not be refunded and the vehicle will be again put to sale. 6) Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the successful bidder. 7) The decision of the Bank is final, binding and unquestionable. Place: Pune Sd/- Date: 21.01.2026 AUTHORISED SIGNATORY, UNION BANK OF INDIA

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

Satara Zone Zonal Office, "Jeevan Tara", LIC Building, Opp. Collector Office, Satara - 415 001 Ph: 02162-299493, E-mail: cmmarc_satara@mahabank.bank.in

POSSESSION NOTICE [Appendix IV under the Act - rule- 8(1)]

Whereas the undersigned being Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated as mentioned below calling upon the following Borrowers to repay the amount mentioned in schedule along with further interest and charges within 60 days from the date of the said Notice. The Borrowers having failed to repay the amount, Notice is hereby given to the Borrowers and the Public in general that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on the dates mentioned in the schedule hereunder. The Borrowers in particular and the Public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Bank of Maharashtra for outstanding amount and further interest and expenses thereon mentioned in the schedule below. The Borrower's attention is invited to provisions of sub section (8) of section 13 of the act in respect of time available, to redeem the secured assets. This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Sr. No.	Branch Name & Name & Address of Borrowers and Guarantors	Outstanding Amount in Rs.	Date of Demand Notice & Type of Possession
1	Branch : Karad Borrowers : Mr. Rajendra Akaram Koli, and Co-Borrower Mr. Yuvraj Rajendra Koli and Guarantor : Mr. Dhananjay Madhukar Koli	Rs.16,39,178/- (Rupees Sixteen Lakhs Thirty Nine Thousand One Hundred Seventy Eight Only) plus further interest at applicable rates plus costs, charges and expenses etc.	27/03/2025 16/01/2026 (Physical)
The details of the immovable properties mortgaged to the Bank and taken possession by the Bank are as follows: Registered Mortgage of All that pieces and parcel of the property consisting / bearing Flat No. 304, admeasuring 88.58 Sq. Mtrs. i.e. 953.12 Sq. Ft. (Super Built-up) situated on the Third Floor, in the building out of a scheme named and styled as "Raj Heights", constructed on Bhumapan No. 193/2 admeasuring 10.10 A. i.e. 1000 Sq. Mtrs. and also Nagarpanchayat Mikat No. GB -1517, situated at Malkapur, Taluka - Karad, District - Satara - 415 539 and Bounded as under: - On or Towards North - Mikat of Bhumapan No. 193/2, On or Towards South - Flat No. 301 situated on Third Floor, On or Towards East - Road in sanctioned layout, On or Towards West - Flat No. 303 situated on Third Floor. CERSAI Asset ID: 200035918983.			
2	Branch : Malharpeh Borrowers/Co-Borrowers: Mr. Ganesh Narayan Parmar & Mrs. Dhani Ganesh Parmar	Rs. 17,97,265.00/- (Rupees Seventeen Lakhs Nine Thousand Seven Hundred Sixty Five Only) plus interest at applicable rates plus costs, charges, and expenses, etc.	25/07/2025 16/01/2026 (Physical)
The details of the immovable properties mortgaged to the Bank and taken possession by the Bank are as follows: Primary Security - Registered Mortgage of all the pieces and parcel of the land located at Mundhe, Taluka Karad, District Satara bearing R.S. No. 74/1/Plot No. 35 admeasuring area 10.167 R. Sq. Mtr and R.S. No. 74/1/Plot No 36 admeasuring area 6.26 25 R. Sq. Mtr, over which RCC Building is constructed named and styled as "Sairam Galaxy" out of which Flat No. F-2 on First Floor admeasuring superbuiltup area 60.40 Sq. Mtr i.e. 650.00 Sq. Fts bearing Grampanchayat Mikat No. 1300/13 situated at Mundhe, within local limits of Taluka Karad and registered in the name of Mr. Ganesh Narayan Parmar & Mrs. Dhani Ganesh Parmar. Property Bounded as: On the North: Property of Mr. Nitin More, On the South: Flat No. F-3, On the East: Property of Mr. Jitendra Jambhale, On the West: Flat No. F-1. CERSAI ID: 200076888015			

Date : 16/01/2026 Place : Satara Chief Manager & Authorized Officer, Bank of Maharashtra, Satara Zone

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED

Regd. Office: 9, M.P. Nagar, 1st Street, Kongu Nagar Extn., Tinpuri - 641607 (TN) Corporate Office: Kohinor Square, 47th Floor, N.C. Kulkarni Marg, Gadhkar Chowk, Dadar (W), Mumbai - 400028

NOTICE UNDER SECTION 13(2) READ WITH SECTION 13(13) OF SARFAESI ACT, 2002

SPEEDPOST /Email Without prejudice Ref. No.: OMKARA/Mum/R2579/2024-25 Dated: 30.10.2025 To: 1. Bhusan Laxman Katkar (The Borrower) 2. Sarika Bhusan Katkar (The Co-Borrower) Mahadeo Nagar, Manjari Road, Manjari BK, Near Durga Mata Mandir, Pune - 412 307, Maharashtra. Also At: Flat No. 301, 3rd Floor, Krushnani Sr. No. 2, H.No. 4/1, Near Atur Society, Undri, Pune - 411028

Dear Sir/Madam, Reg: Demand Notice under section 13(2) read with section 13(13) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the account of 601907219268091 Bhusan Laxman Katkar The Fullerton India Home Finance Company Limited had provided various credit facilities to the Bhusan Laxman Katkar (the Borrower) as detailed hereinafter, for securing the repayments along with stipulated interest thereon, for which, various documents were executed / furnished by the captioned borrower. The facilities were also secured by way of creating Mortgage on immovable property / properties by Bhusan Laxman Katkar and its Co-borrower in favour of the Fullerton India Home Finance Company Limited. Subsequent to the defaults made by the Borrower, the Fullerton India Home Finance Company Limited had declared its account as Non-Performing Asset (NPA) on 28/02/2019 in accordance with Guidelines and Directions issued by Reserve Bank of India (RBI). Later on, Fullerton India Home Finance Company Limited has assigned the entire outstanding debts as secured & against Bhusan Laxman Katkar (the Borrower) and its Co-borrower(s), along with underlying securities to OMKARA Assets Reconstruction Pvt. Ltd. (OMKARA) having registered office at No. 9, M. P. Nagar First Street, Kongu Nagar Extension, Tinpuri 641 607 and corporate office at Kohinor square, 47th Floor, N.C. Kulkarni Marg, R.G.Gadhkar Chowk, Dadar (west), Mumbai-400028 acting in its capacity as Trustee of OMKARA/PS21/2024-25 Trust vide Assignment Agreement dated 26.02.2021 duly registered with the Sub Registrar, Andheri 6 on 15.04.2021 which was later assigned to OMKARA/PS21/2024-25 Trust vide registered Assignment Agreement dated 19.03.2025. Accordingly, OARPL has stepped into the shoes of Fullerton India Home Finance Company and become entitled to recover the entire outstanding debt and enforce the securities. In these circumstances OMKARA/ARC hereby call upon you and demand you to pay the entire amounts due and payable as mentioned above in respect of the referred credit facilities under the financial documents. The undersigned in exercise of powers conferred under section 13(2) of the said Act calls upon the Bhusan Laxman Katkar and all other Notices, jointly and severally to discharge in full the Loan liability as on 30.10.2025 amounting to Rs. 50,43,560.61 (Rupees Fifty Lakh Forty-Three Thousand Five Hundred Sixty and Sixty-One Paise only) as on 30.10.2025 plus expenses and other charges payable thereon is due and payable by you. The undersigned has been duly appointed as Authorized Officer by OMKARA/ARC in terms of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and the Rules made there under, as amended from time to time. In these circumstances OMKARA/ARC hereby call upon you and demand you to pay the entire amounts due and payable as mentioned above in respect of the referred credit facilities under the financial documents. The undersigned in exercise of powers conferred under section 13(2) of the said Act calls upon the Bhusan Laxman Katkar and all other Notices, jointly and severally to discharge in full the Loan liability as on 30.10.2025 amounting to Rs. 50,43,560.61 (Rupees Fifty Lakh Forty-Three Thousand Five Hundred Sixty and Sixty-One Paise only) as on 30.10.2025 plus expenses and other charges payable thereon is due and payable by you. The undersigned has been duly appointed as Authorized Officer by OMKARA/ARC in terms of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and the Rules made there under, as amended from time to time. In these circumstances OMKARA/ARC hereby call upon you and demand you to pay the entire amounts due and payable as mentioned above in respect of the referred credit facilities under the financial documents. The undersigned in exercise of powers conferred under section 13(2) of the said Act calls upon the Bhusan Laxman Katkar and all other Notices, jointly and severally to discharge in full the Loan liability as on 30.10.2025 amounting to Rs. 50,43,560.61 (Rupees Fifty Lakh Forty-Three Thousand Five Hundred Sixty and Sixty-One Paise only) as on 30.10.2025 plus expenses and other charges payable thereon is due and payable by you. Further, kindly note that this notice is issued in suppression of any notice already issued by Fullerton India Home Finance Company (Assignor) and/or OARPL to you all under Section 13(2) of the SARFAESI Act, 2002, if any. Therefore, all the notices issued under section 13(2) by Fullerton India Home Finance Company / OARPL shall be treated as withdrawn. Yours faithfully, For OMKARA Assets Reconstruction Pvt. Ltd. (acting in its capacity as Trustee of OMKARA/PS21/2024-25 Trust) Authorized Officer Schedule "A"

Chola Finance Company Limited

Corporate office address: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

E-Auction sale notice of 15 days for sale of immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the CONSTRUCTIVE / PHYSICAL POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below - Notice is hereby given to Borrower / Mortgagee(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator (s), successor(s) and assign(s) of the respective Borrower(s) / Mortgagee(s) (Since deceased), as the case may be indicated in COLUMN (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

[A]	[B]	[C]	[D]	[E] & [F]	[G]
LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGEE(S) / GAURANTOR(S)	O/S. DUES TO BE RECOVERED (SECURED DEBTS)	DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	TYPE OF POSSESSION	RESERVE PRICE (IN ₹) EARNEST MONEY DEPOSIT (IN ₹)	DATE OF AUCTION & TIME
1. Loan Agreement No.- LAP31CLO00152182. Mr. Suresh SANDEEP DATTATRAY GURAV Mr/Mrs. AMRUTA SHRENIK GURAV Mr/Mrs. SUVARNA DATTATRAY GURAV Mr/Mrs. DATATRAY GANPATI GURAV Mr/Mrs. SHRENIK DATTATRAY GURAV All are Ro./ at MARATHI SHALE SAMOR, HAROLI, HAROLI, ROAD, KOLHAPUR, MAHARASHTRA - 416102 Also at Mikat No. 1019, Plot No.2., Ihalakarni-Nandani Road, Na, Haroli, Shiroi, Kolhapur, Maharashtra, 416102	Rs. 21,72,823/- (Rupees Twenty-One Lakhs Seventy-Two Thousand Eight Hundred and Twenty-Three Only) DUE AS ON 15-07-2025 ALONG WITH FURTHER INTEREST AND OTHER EXPENSES THEREON TILL DATE OF REALIZATION.	All the piece and parcel of land bearing Grampanchayat Mikat No.1019 admeasuring 3228 Sqft along with construction Ground floor 875 Sqft and First floor 300 Sqft Total built up area 1175 Sqft being the portion of land Gat No. 306 Plot No.2 admeasuring 3228 Sqft situated at Haroli within the limit of Grampanchayat Haroli Tal Shiroli Dist Kolhapur. Which is bounded as under, East-Road West- Pandurang B Kadam North-Laxmibai L Patole South - Kumar S Gondhali	Constructive	Rs. 31,27,860/- (Rupees Thirty-One Lakhs Twenty-Seven Thousand Eight Hundred Sixty Only) EMD Rs.3,12,786/- (Rupees Three Lakhs Twelve Thousand Eighty-Six Only)	11.02.2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each

1. INSPECTION DATE : 09.02.2026.
2. MINIMUM BID INCREMENT AMOUNT : ₹ 10,000/-
3. LAST DATE OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION IS : 10.02.2026 before 5 pm

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and www.auctionfocus.in.
*Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and/or realization thereof. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with contact Mr. Jaydeep Varjari on his mobile No. 9822004399. E-mail id : jaydeepv@chola.murugappa.com/. Mrs. Komal Sharma on 8870464652. official of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED to the best of Knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties/ secured Assets.

Date: 20-01-2026 Place: Haroli Authorized Officer For Cholamandalam Investment and Finance Company Limited

pnB Housing Finance Limited

REG. OFFICE: 9th FLOOR, ANTRIKSH BHAWAN, 22 K.G. MARG, NEW DELHI - 110001, PHONES : 011-23357171, 23357172, 23705414 WEBSITE: www.pnbhousing.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of the notice(s) of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is/are hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of the Borrower/Co-Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession	Description of the Property/ies Mortgaged
NHL/KNDW/082 /086919 /B.O.: KONDHIWA	MR. RAJESH NANDKUMAR MOTWANI, Mrs. NEHA MOTWANI, DEEPAK NANDKUMAR MOTWANI, PAYAL DEEPAK MOTWANI, AKASH DEEPAK MOTWANI, SAI IMPEX	13/08/2025	Rs.51,56,495.19/- (Fifty One Lakh Fifty Six Thousand Four Hundred Ninety Five & Nineteen Paise Only)	16-01-2026 Symbolic	1 Unit No S 2, SR No 75, North Block, 2nd Floor, Sacred World, NR Jagtap Chowk, Wanavadi, Pune, Maharashtra-411044.

PLACE - KONDHIWA DATE - 21.01.2026 AUTHORIZED OFFICE, PNB HOUSING FINANCE LTD.

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Carebrum It Park B2 Building, 5th Floor, Kalyani Nagar, Pune, Maharashtra - 411014 Branch Office: NSR Capital Limit Nos. 8 & 9, Ground Floor, Sr. No. 38, CTS No. 5838, Near PCMC Building, Morwadi, Pimpri, Pune - 411016, Maharashtra AUTHORIZED OFFICER'S DETAILS: Name: Rahul Singh / EMAIL ID: rahul.singh4@bajajhousing.co.in MOB NO. 8487034107 & 9978336633

APPENDIX IV -A [Rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken over by the Authorized Officer of the Bajaj Housing Finance Ltd (Secured Creditor), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" for recovery of the loan dues, applicable interest, charges and costs etc., payable to Bajaj Housing Finance Ltd as detailed below.

Details of Borrower/Co Borrowers /Guarantor(s) and Loan Details	Description of the Immovable Properties	Details of E Auction
LAN- H402HHL0692394 & H402HLT0694741 1. Pravin Shripal Arge (Through legal heir property being Flat No. 408 Forest Tower No H4 Forest Trails Everglades H3, And H4 Survey No 16 /11, Mouje Bhugaon, Taluka Mulshi District Pune - 412115 (Rupees Twenty Three Lakhs Fifty Six Thousand Four Hundred Ninety Three Only) as on 17/10/2026 along with future interest and charges accrued w.e.f. 17/10/2026	All that piece and parcel of the immovable property being Flat No. 408 Forest Tower No H4 Forest Trails Everglades H3, And H4 Survey No 16 /11, Mouje Bhugaon, Taluka Mulshi District Pune - 412115	E-auction date - 24/02/2026 between 11:00 am to 12:00 pm with unlimited extension of 5 minutes Last date of submission of Earnest Money Deposit (EMD) with KYC is - 23/02/2026 up to 5:00 p.m. (IST). Date of Inspection - 27/01/2026 to 18/02/2026 between 11:00 am to 4:00 pm (IST). Reserve Price: For Immovable property Rs. 40,50,000/- (Rupees Forty Lakhs Fifty Thousand Only). The Earnest Money Deposit Will Be Rs. 4,05,000/- (Rupees Four Lakh Five Thousand Only) 10% of Reserve Price. Bid Increment - RS. 25,000/- (Rupees Twenty Five Thousand Only) & in such multiples.

Terms and Conditions of the Public Auction are as under: - The Secured asset will not be sold below the Reserve price. - The Auction Sale will be online through e-auction portal. - The e-auction will take place through portal <https://bankauctions.in>, on 24/02/2026 from 11:00 AM to 12:00 PM with unlimited auto extension of 5 minutes each. - For detailed terms and conditions please refer company website URL <https://www.bajajhousingfinance.in/auction-notices> or for any clarification please connect with Authorized officer.

Date: 21.01.2026 Place:- PUNE Authorized Officer, (Rahul Singh) Bajaj Housing Finance Limited

MAHINDRA RURAL HOUSING FINANCE LTD.

Corporate Office:- Agasty Corporate Park, Piramal, Amiti Building, Unit No. 203, 2nd Floor, B Wing, Sunder Bung, Kurla West, Mumbai Maharashtra 400 070 India. CIn - U65922MH2007PLC169791 R Branch Office :- MRHF EPI Centre, Office No. 302, 3rd Floor, S. No. 4/6, F Plot No. 64 C, 3/P/2, Pune Mumbai Road, Manali Hotel, Near Shoppers Stop, Wakdevadi, Shivaji Nagar, Pune 411005

POSSESSION NOTICE (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of (Mahindra Rural Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) were issued by the Authorized Officer of the company to the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The mentioned borrowers having failed to repay the amount, notice is hereby given to the below mentioned borrowers in particular that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules. The borrowers in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra Rural Housing Finance Limited for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s) (Name Of The Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	(LOAN NO. XSEMOL00941157 KOLHAPUR) DAGADU DNYANU PATIL, RESHMA PRAKASH PATIL, LAXMI DAGDU PATIL, PRAKASH DAGDU PATIL, SUNIL DAGDU PATIL, RAMCHANDRA GANGARAM RANVARE	GPH NO 122 ADM 670 SQ FT BUILT UP AREA 480 SQ FT /A P AMBARDE TQ SHAHUWADI DIST KOLHAPUR. (BOUNDED BY- EAST- PROPERTY F DALLU PATIL WEST-PROPERTY OF SHAMRAO PATIL, NORTH - ROAD SOUTH- PROPERTY OF VASANT PATIL)	Demand Notice Date 27-01-2025. ₹ 4,05,502.00 (FOUR LAKH FIVE THOUSAND FIVE HUNDRED TWO)	20-01-2026 (Physical Possession)
2.	(LOAN NO. XSEMKO10108192, KOLHAPUR) MARUTI BHAIL LOHAR, RAVINDRA MARUTI LOHAR, SARVITA RAVINDRA LOHAR, KIRAN MARUTI LOHAR	C.S NO 1082 ADM 633.22 SQ FT AT KAGAL DIST KOLHAPUR BY- EAST-PROPERTY OF SAME C.S NO, SOUTH- ROAD & C.S NO 1081)	Demand Notice Date 20-06-2025. ₹ 5,11,574.00 FIVE LAKH ELEVEN THOUSAND FIVE HUNDRED SEVENTY ONE	20-01-2026 (Physical Possession)
3.	(LOAN NO. XSEMKOL00952833, KOLHAPUR) VIJAY SHIVAJI PARIT, DIPALI VIJAY PARIT	SURVEY NO 25/2/A KAMAT COLONY YADAVWADI AT SHIROLI PULACHI TQ HATKANAGALEDIST KOLHAPUR.(BOUNDED BY- EAST- ROAD, WEST- PROPERTY OF PATIL, NORTH- SANGITA VIJAY YADAV, SOUTH - SANJAY BHIMRAO MAHINDRA)	Demand Notice Date 25-08-2025 ₹ 8,70,286.00 EIGHT LAKH SEVENTY THOUSAND TWO HUNDRED EIGHTY SIX	17-01-2026 (Physical Possession)
4.	(LOAN NO. XSEMPUN00592949, PUNE) VILAS VASANT PIMPARKAR, POONAM VIKAS PIMPARKAR, VIKAS VIKAS PIMPARKAR, MANDA VIKAS PIMPARKAR	GUT NO 2046 MILKAT NO (OLD) 0690 NEW NO (0171) A/P SHIKRAPUR TQ SHIRUR DIST PUNE. (BOUNDED BY- WEST- PROPERTY OF TITHE, NORTH- PROPERTY OF MR CHAVAN, SOUTH- ROAD)	Demand Notice Date 19-02-2025 ₹ 11,23,271.00 ELEVEN LAKH TWENTY THREE THOUSAND TWO HUNDRED SEVENTY ONE	17-01-2026 (Physical Possession)
5.	(LOAN NO. XOAHNCN00001738276, PUNE) SEEMA ANAND TAK, ANAND BABURAO TAK	ALL THE PIECE AND PARCEL OF THE LAND PLOT NO 10 ADM 1000 SQ FT GUT NO 496 OLD GUT NO 601 SITUATED AT TALERANWADI TQ HAROLI DIST KOLHAPUR BY EAST- INTERNAL ROAD WEST - PLOT NO 9 NORTH- PLOT NO 11 SOUTH- INTERNAL ROAD	Demand Notice Date 29-08-2025 ₹ 23,67,463.00 TWENTY THREE LAKH SIXTY SEVEN THOUSAND FOUR HUNDRED SIXTY THREE	17-01-2026 (Physical Possession)
6.	(LOAN NO. XREMPUN00266800, PUNE) MANJURALI RAUF CHOUDHARY, RASID KHATOONI ALI	ALL THE PIECE AND PARCEL OF FLAT NO 206, 2ND FLOOR PADDMADHAN HEIGHTS, GUT NO 19, 11/WARULWADI, NARAYANGAON, TQ JUNNAR DIST PUNE.(BOUNDED BY EAST- AS PER PLAN WEST- AS PER PLAN NORTH- AS PER PLAN SOUTH- AS PER PLAN	Demand Notice Date 12-09-2025 ₹ 18,64,378.00 EIGHTEEN LAKH SIXTY FOUR THOUSAND THREE HUNDRED SEVENTY EIGHT	16-01-2026 (Physical Possession)

Place: Kolhapur, Pune Date : 21/01/2026 Sd/- Authorized Officer Mahindra Rural Housing Finance Ltd.

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- G-Corp Tech Park, 8th floor, Kasar Vadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

Substituted Service Of Notice U.S 13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facilities availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the company as per RBI guidelines thereof. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No.	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice (as on Date)
1.	1. Faiz Raees Shaikh, 1208, 12, Urban County, Wing A, Agt No. 131, 1321, 133, Mg Road, Nakanawadi, Khed, Pune, Maharashtra, 410501. 2. Mudassar Raees Shaikh, 1208, 12, Urban County, Wing A, Agt No. 131, 1321, 133, Mg Road, Nakanawadi, Khed, Pune, Maharashtra, 410501. 3. Faiz Raees Shaikh, Flat No: B1-102, Near Sai Shradha Bunglow Society, Pisoli, Kington Elysia, Pune City, Maharashtra, 411060. 4. Mudassar Raees Shaikh, Flat No. B1-102, Near Sai Shradha Bunglow Society, Pisoli, Kington Elysia, Pune City, Maharashtra, 411060. Loan Account No. LNPPLPHL021015777&LNPPLPHL0210157782	01.01.2026	14-01-2026	Rs.31,62,894/- (Rupees Thirty One Lakh Sixty Two Thousand Eight Hundred Ninety Four Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 05.01.2026
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